Now, as he says, according to the pledges given in their election manifesto and also at other places, he is trying to examine the question afresh. Therefore, I would like to ask whether he will kindly assure two this gs: One is whether the employees' associations of the various constituent of the Samachar, before Samachar came into existence, would be consulted and the working journalists and the non-working journalists will also be consulted, because, Sir, this consulation alone will enable the government to find a proper solution not only for meeting the situation arising out of the integration of the agencies, the forced integration of the various agencies, but also for tackling some of the problems that were pending before this forced integration was brought

SHRI LAL K. ADVANI: All the interests concerned with this will be consulted suitably and I am sure that the committee that will be entrusted with this job will be in a position to do this.

SHRI JAGJIT SINGH ANAND: My question is whether some representation would be given to the various interests when the Government is going in depth into the whole issue as it existed before the Samachar came into being as also in the ways in which the Samachar was brought about and the various other problems. I am in full agreement with the intention expressed by the honourable Minister. But I would like to tell that restoration of the situation prior to the coming into existence of the Samachar will not be very helpful. Therefore, will he give an assurance that he will give representation not only to the various interests constituting the Samachar, but also to the working and non-working journalists on the Committee that is going to be formed?

SHRI LAL K. ADVANI: This is essentially a body which will advise the Government and this will be a kind of an expert body. So, if all the incrests are supposed to be represented, then the Committee will be of a different nature.

SHRI JAGJIT SINGH ANAND: Will you give representation at least to the Members of Parliament?

MR. DUPUTY CHAIRMAN: Yes, Mr, Kaushik

II. Accident to National remote sensing Agency's DC-3 Aircraft near Ongole in Andhra Pradesh

THE MINISTER OF INFORMATION AND BROAD CASTING (SHRI LAL K. ADVANI). Sir, on behalf of Shri Purushottem Kaushik, Minister of Tourism and Civil Aviation I beg to make a statement.

It is with profound grief that I rise to inform the House about the grim tragedy that overtook DC-3 sircraft belonging to National Remote Sensing Agency attached to the Department of Science and Technology.

A DC-3 aircraft VT-EEL belonging to National Remote Sensing Agency departed from Madras at 0615 IST on 5th April, 1977 for a survey flight south-east of Maraka Pur and crashed in a village near Ongole in Andhra Pradesh on 5th April, 1977. Five members of crew and five persons belonging to the Atomic Minerals Division of the department of Atomic Energy were reported to have been killed.

Shri M. M. Chawla, Controller of Air Safety, Bombay has been detailed by the Directorate-General of Civil Aviation to proceed to the site of crash for investigation.

The House will share my deep sense of shock and profound sorrow and join me in expressing sympathies to the bereaved families. The Department of Science and Technology have sanctioned an ex-grat a payment of Rs. 5,000 00 each to the bereaved families.

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SHRI V. B. RAJU (Andhra Pradesh): Mr. Deputy Chairman, Sir, will the honourable Minister be pleased to state. though this is the first report, under what conditions the aircraft had actually crashed? The newspapers say that it was actually caught in a fog and crashed on a hillock. Now, Sir, what is the age of this DC-3 -aircraft? Will the honourable Minister assure this House that hereafter scientific personnel will not move in groups because their lives are very valuable to the country. It is also not known why, when the weather conditions are so congenial for air travel, this has crashed. It is not only a question of an officer going into the question of how this accident took place. DC-3 aircraft generally are very old and still they are being used in the country. Will the honourable Minister be able to throw some more light on this?

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश): उपसभापित जी, मैं यह कहना चाहता हूं कि एक मंत्री दूसरे मंत्री की श्रोर से सदन में पेपर रखें, यह बात तो समझ में श्राती है। लेकिन इतने महत्वपूर्ण प्रश्न पर वक्तव्य देने के लिए विभाग से संबंधित मंत्री न रहें, यह बात कुछ उचित नहीं है। मैं चाहता हूं कि श्रागे के लिए इस संबंध में सावधानी बरती जाये।

जहां तक इस महत्वपूर्ण प्रश्न का सबंध है, मैं इस सबंध में दो प्रश्न पूछना चाहता हूं। शायद श्राडवानी जी को भी स्मरण होगा कि इसी तरह की एक विमान दुर्घटना पहले भी हुई थी जिससे श्रामी के कुछ सीनियर श्रिधकारी एक साथ मारे गये थे। उस समय यह निर्णय किया गया था कि सीनियर श्रिधकारी एक साथ एक विमान में याता पर नहीं भेजे जाएंगे। इस विमान दुर्घटना में पांच सीनियर वैज्ञानिक दुर्घटनाग्रस्त हो गये। ऐसी स्थित में सरकार इस संबंध मे क्या निर्णय कर रही है ?

दूसरा प्रक्त मेरा यह है कि कई बार सदन
में चर्चा थ्रा चुकी है कि ये जो डेकोटा विमान
हैं, काफी पुराने हो चुके हैं श्रीर अब प्रयोग
के योग्य नहीं हैं । जहां तक मेरी जानकारी
है श्रीर जो बातें समाचार-पत्नों में छपी हैं
उनसे मालूम पड़ता है कि यह डेकोटा विमान
ही था जो इस प्रकार से दुर्घटनाग्रस्त हुआ
है । तो इस दिशा में ग्राइन्दा भविष्य में
कोई सावधानी बरती जायेगी या नहीं,
ताकि श्राग इस प्रकार की दुर्घटनायें न हीं।
यह डेकोटा, जो कि दुर्घटनाग्रस्त हुआ है,
इसका निरीक्षण श्रंतिम रूप से कब किया
गया था ?

والخراري ويجالها

श्री जगजीत सिंह ग्रानन्द (पंजाब) : सर, मैं यह कहना चाहत। हूं कि कई वर्ष पहले, जो हमारा पाकिस्तान के साथ जम्मू बार्डर का पृंछ एरिया था, हमारे चार जनरल एक ही साथ हेलीकाप्टर कैश में मारे गये थे। उस वक्त यह स्टेटमेन्ट ग्राया था कि श्रागे से इस बात का पूरा ख्याल रखा जायेगा कि इतने इम्म टेंट लोगों को एक विमान में या एक हैलीको टर में एक साथ न भेजा जाये श्रौर इसके मुतालि कुछ रूरस फ्रेम किये गये थे कि मुझे ऐसा जान पड़ता है कि यह सिर्फ मिलिट्री के लिये किया गया। श्रब जो यह दुर्घटना हई है इसमें एटामिक मिनरल्स डिक्षीजन के स्रादमी इनवाल्व हैं श्रौर जो कृ है वह भी रिमोट सेंसिंग एजेन्सी के हैं। वह भी सांइटिस्ट है, ग्राम किस्म का नहीं था। ग्रब क्या गवर्नमेन्ट इस बात का यकीन दिलायगी कि आगे के लिये जो इम्पार्टेन्ट ग्राफिसर, साइंटिस्ट, इंजीनियर या टेक्नालाजिस्ट हैं या जो भी टेक्नीकल नो-हाऊ जानने वाले श्रादमी हैं, उनके मृतालिक ख्याल रखा जायेगा ? 📑 🗇

दूसरी बात यह कहना चाहूगा कि यह जो डकोटा हवाई जहाज है, कैंगे यह आयें 31

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कैसे यह बेचे गये । सैं किड वर्ल्ड वार के बाद यह कहा जाता था कि यह हवाई जहाज नहीं हैं, गड्डे हैं, तो फिर क्यों इनका इस्तेमाल किया जाता है, ऐसे कामों के लिये, जहां इतने इम्पेंटेंन्ट लोगों की जिन्दगी इनवाल्व होती है । क्या मंत्री महोदय इस पर रोशनी डालेंगे ?

श्री रबी राय (उड़ीसा) : उपसभापति महोदय, मैं राजू साहब से सहमत हूं, उनकी भावना के साथ सहमत हूं। क्योंकि हम लोग पहले भी भाभा जैसे साइंटिस्ट को खो चुके हैं, तो हिन्दुस्तान में ही नहीं बिल्क अन्तराष्ट्रीय क्षेत्र में बड़े वैज्ञानिक थे। ग्रटामिक क्षेत्र के वह विशेषज्ञ माने जाते थे। इसलिये मैं सरकार से अनुरोध कहंगा कि जिस तरीके से डकोटा हवाई जहाज लगातार दुर्घटनायस्त हो जाता है, उसकी जांच की जाये, तािक आगे चलकर इकट्ठे हमारे वैज्ञानिक लोग डकोटा में न जाये और आगे इस प्रकार की दुर्घटना को अवाइड किया जाये। इस पर सरकार को पूरे ध्यान से जांच करनी चािहए।

श्री जगदीश जोशी (मध्य प्रदेश) : उप-सभापति महोदय, हमारा निवेदन यह था कि इस बात का परीक्षण किया जाये ग्रौर ग्रगर ग्राडवाणी जी को जानकारी है तो सुचित करें कि विमान जब चला तो मौसम के बारे में सूचना क्या थी ग्रौर क्या नहीं थी ? इंजन की बाकायदा जांच हुई थी या नहीं हई थी ? क्या ग्राइन्दा इस बात का ख्याल रखा जायेगा कि यदि कोई भी वैज्ञानिक--क्योंकि राजगृहप तो बहुतायत में मिल जाते है, राजपूरुष **श्रा जा सकते हैं--वैज्ञानिक** मेधा एक बार निकल गई, उसके स्थान की पूर्ति फिर नहीं हो सकती। भाभा ग्रब पैदा नहीं किया जा सकता, इसी प्रकार साराभाई को पैदा नहीं किया जा सकता है। तो जो इस प्रकार की वैज्ञानिक मेधायें हैं जब वह चलें तो उनके चलने से यहलं विमान की पूरी तरह जांच-पड़ताल होनी चाहिए। तो मैं पूछना चाहता हं कि क्या इस प्रकार की किसी विशेष जांच की प्रक्रिया को ग्रपनाया जायेगा? श्रीर बात मैं यह कहना चाहता हं कि ग्रभी हमारे सम्माननीय स्वास्थ्य मंत्री ने घोषणा की है कि नसबन्दी में जिनके साथ थोड़ा बहुत भी ज्यादती हुई है, उनको 5-5 हजार रुपया दिया जायेगा परन्त जिनकी इस दर्घटना में जानें चली गई, जो जानें देश के लिये बेशकीमती हैं, जो राष्ट्र का काम करते हैं ग्रौर जो राष्ट्र की प्रगति के निर मेरे, उनके परिवारों को भी केवल 5-5 हजार रुपया दिया जाये, यह बात बड़ी हास्यास्पद लगती है । खासतौर पर इस भीषण दुर्घटना के संदर्भ में । तो मेरा निवेदन है कि इस राशि पर भी मंत्री जी विचार करें भौर इस संबंध मे भ्रपना वक्तव्य हें।

SHRI LOKANATH MISRA (Orissa): Sir, I have only one specific point to ask from the hon. Minister. When was this particular aircraft given a certificate of airworthiness and how many hours did it fly after the certificate of air-worthiness had been given? And may I submit to you for the information of hon. Members that Dakota is supposed to be one of the most reliable aircraf in the world even today, after many sop sticated planes have come into operation curing the last thirty years or so. Even then, how was it that the pilot, whosoever he was-Squadron Leader or something-was not prevented from flying by the route on which he flew by the Control Towers between the two places which he was covering? What was the instruction from the Control Tower, either from Madras or from the place of destination, as to the nature of the weather through which he was to fly? Was such an intimation given and, if so, what was his reply ?

श्री प्यारे लाल कुरील उर्फ प्यारे लाल तालिब (उत्तर प्रदेश) : मैं केवल इतना कहना चाहंगा कि हमारे कन्टी में फोरन एइजेंटस का जाल बना हम्रा है, सी० म्राई० ए० का जाल बना हुआ है, तो क्या सैबोटेजिंग, की वजह से तो ऐसा नहीं हुम्रा क्योंकि इतने साइंटिस्ट्स एक साथ ट्रैबल कर रहे थे ? पहले तो एयर कैश में हमारे जनरल्स मारे गए थे तो बाकायदा इन्क्वायरी हुई थी ग्रौर कहा गया था, बडे इल्म ग्रौर हनर वाले लोगों के मताल्लिक, साइंटिस्ट्स के मुताल्लिक कहा गया कि था ये एक साथ दैवल न करें, ऐसा बन्दोबस्त हो, तो फिर क्या वजह है दोबारा इस तरह से उन लोगों ने ट्रैवल किया ग्रौर मैं समझता हं सैबोटाज करने का तो कहीं यह नतीजा नहीं है? इसलिए मैं माननीय मंत्री जी से कहंगा कि बाकायदा इसकी जांच की जाए, यह एक बहुत ही सीरियस मामला है हमारे देश के लिए।

Statements

<u>شری سهد لحمد هاشمی</u> : میں ملتری مہودے سے یہ بھی جاندا چاهیا هون که ولا کونسی خاص وجه تھی که انذے سائ**نا**ست اور ایسے پڑھے لکھے لوگ ایک ساتھ سفو کرنے پر سجبور هوئے - وہ کیا کوئی خاص وجه تهی جس کی بدا پر جانا نها یا الگ الگ بهی جانا چاهاتے تھے ایکن کسوجه سے انکو مجبور کیا گیا ج

† श्री सैयद श्रहमद हाज्ञमी : मैं मंती महोदय से यह भी जानना चाहता हूं कि वह कौनसी खास वजह थी कि इतने साइंटिस्ट भ्रौर ऐसे पढे-लिखे लोग एक साथ सफर करने पर मजबूर हुए। वह क्या कोई खास वजह थी जिसकी विना पर जाना था या ग्रलग ग्रलग भी जाना चाहते थे लेकिन किस वजह से इनको मजबूर किया गया?[

पर्यटन ग्रौर नागरिक विमानन मंत्री (श्री पुरुषोत्तम दास कौशिक) : उप-सभापित महोदय, वे अपनी नार्मल इयटी में थे, उनका काम था सरवे करने का उस सरवे करने के काम में गए हए थे। कुहरा छाया हुम्रा था ग्रौर उस कुहरे के कारण वह दुर्घटना हुई। कल शाम को मुझको उसकी खबर मिली । सिलसिले में बहुत सारे सवालों का जवाब मैं ग्रभी नहीं दे पाऊंगा; उसकी जांच हो रही है श्रौर जांच होने के बाद जो जान-कारी ग्राएगी, कम से कम प्रिलिमिनरी रिपोर्ट तो.....

bu Minister

SHRI LOKANATH MISRA: Had the control tower cautioned the pilot that the area was not safe for flying? It is reported that there was fog in the area. Was it not the duty of the control tower to caution the pilot that it was not safe to fly at that particular moment?

श्री उपसभापति: जो बातें माननीय सदस्यों ने उठाई हैं, मुझे पूरा विश्वास है कि जो जांच होगी, उसमें उन सारी बातों को ध्यान में रखा जाएगा ग्रौर यथासम माननीय सदस्यों को सूचित किया जाएगा कि उस पर क्या कार्यवाही की गई।

(Interruptions)

SHRI LOKANATH MISRA: Getting information from the control tower is a matter of minutes for the Minister.

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): May I submit to you with all humility and seriousness hat the Minister in charge himself was not present in the House when the Leader of the House read out that statement on his behalf? I do not know whether all the points raised by the have been brought to his notice or whether anybody took down the notes about it. to know about it came in the afternoon of yesterday, the preliminary thing that he ought to have examined himself was whether the control

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^{†[}Deva Nagari transliteration.] 116 R.S.—2.

tower functioned properly. It was for him to come out with the statement that he is in the knew of things. We have lest such valuable lives and it is no use saying that we are enquiring into the matter. It is no use telling us that Rs. 5000/are being paid as ex-gratia payment. It is nothing but an insult to our intellectual giants such as scientists. I would humbly request you that instead of glossing over it, you should give them a definite time when they wou'd come out with these preliminary enquiries. vital points are these: When was this plane acquired? Secondly, as an hon. Member already suggested, was the sir-worthiness certificate valid for today? When was the aircraft last examined? did the Ministe come to know before the plane took off that all these scientiists were trave ling in the same plane? Were all the precuations taken? These are the vital questions. And we would not allow this Government just to come out with a reply that we are enquiring into the matter. Airworthiness certificate is available in a moment's notice. Was the control tower functioning because the signals can be available within a moment's notice? Was the route chosen by themselves or were they forced to go in one plane by that route knowing fully well that there are hillocks on the way, knowing full well that there was fog? When these surveys are taken from the aircraft, the aircraft has to come down to a certain level above the ground level. It has to come down to a level where it can at any moment crash. And if there are hillocks in between, do their blue-prints s'ow them? Have the pilets been fo estalled by telling from the control tower? Ordinarily, if there is any fog, any pilot can see it from his windowscreen before he takes off. We would like the hon. Minister to take it very seriously and come out with a statement as early as possible. • g* • .

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: Sir, it is a very serious matter. The departmental enquiry will not do. An independent commission should be appointed.

श्री पुरुषोत्तम कौशिक : उप-सभापित महोदय, जो प्रारम्भिक जांच चल रही हैं उस की रिपोर्ट ग्राने के बाद जो उचित कार्यवाही होगी, हम करेंगे।

SHRI JAGJIT SINGH ANAND: Sir, in the case of Indian Airlines, they get a compensation of Rs. 1 lakh. But here they are given on y Rs. 5,000 each.

SHRI LOKANATH MISRA: Sir, kindly allow the Minister some time in the afternoon so that he will make a statement with all the information in the House.

SHRIMATI PURABI MUKHO-PADHYAY: Sir, why was he not present here when this thing came up before the House. He should have been present in this House. Why do they take it so lightly by just reading out a statement on such a vital, important matter and such a tragic accident?

SHRI LAL K. ADVANI: Mr Deputy Chairman, Sir, I would like the House to appreciate that until the entire Ministry is completed, one Minister has to attend both the Houses. It is not a question of disregarding any House. And I took the earliest opportunity to present before you the bare facts known to us. Otherwise, I could have waited for him to come in the afternoon. .(Interruptions).

Mr. Deputy Chairman, Sir, the Minister might be able to reply to some of the questions that have been asked and some other questions he might not be able to reply. So, it would be proper for the House to bear with the Minister and let him get all the facts that are necessary......

(Interruptions)

श्री जगदीश जोशी : मिनिस्टर को टाइम दे दें।

श्रो लाल ग्राडवाणी : कोई दिक्कत की बात नहीं है । एक गम्भीर घटना हुई है जिसके बारे में सारा सदन चिंतित

[श्री लाल ग्रडवानी]

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है, सरकार भी चिन्तित हैं। स्रगर इन-क्वायरी के पहले गर्वनमेंट कोई स्टेटमेंट कर देती है तो उसके कारण इनक्वायरी एफेक्ट होगी। स्रच्छा यह होगा कि सारे फैक्ट्स पहले स्रा जाएं।

श्री जगजीत सिंह ग्रानन्द : कम्पैनसेशन
 बढ़ाइए । 5 हजार कोई कम्पैनसेशन है ? इन्डि यन एयरलाइन्स एक लाख देती है ।

SHRI SARDAR AMJAD ALI (West Bengal): Sir, I am on a point of order. Well, for the last three or four days, we have been observing this in this House for instance, yesterday was the day fixed for questions and answers by the Agriculture Ministry. The Steel and Mines Minister was present here to reply to the question on the Agriculture Ministry. Today, the Leader of the House says that the Minister of Civil Aviation was busy in the other House and that is why he had to supplement whatever the Civil Aviation Minister had to reply to the question that was referred to here. Now, Sir, is it fair that when the Minister himself is present here, some other Minister or the Leader of the House will supplement? Is it not fair that the Minister himself should reply to whatever questions that are raised? Sir, if that be so ...

(Interruptions)

-AN HON. MEMBER: The Leaders of the House can intervene at any time.

SHRI SARDAR AMJAD ALI: Sir, we subscribe to the theory and we believe t'at in the principle the Cabijoint responsibility. But, net has Minister who primarily, a particular his been illotted a pircicular department or ministry by a notification issued by the President of the country, is responsible to make a statement on the floor of the House here. I agree and we all agree that when the Minister concerned is otherwise busy in the other House or in some other very important matter, any Minister on his behalf can make a statement or can reply to the queries which would be raised by the Members of this hon House. I do not agree that it should be a tradition here, in this House, that even when a Minister, to whom a particular portfolio has been allocated by the President by a special notification in the Gazette of the Government of India, is present here, he will not reply to queries raised by Members here in respect of his department. Sir, should this be the tradition here? May I know whether the new Janata Government is going to create such a tradition? Sir, I want a clarification from you. I do not know which Minister will be able to reply to my points or whether the Chief Whip will beable to reply to my questions. I want a direction from you, Sir.

SHRI LAL K. ADVANI: Sir, the matter is very simple. Ever since the Minister for Tourism and Civil Aviation arrived here, I did not reply to any of the questions that were raised from the other side of the House It was only when an observation was made that this House is being ignored, that, as the Leader of the House, I sought to make the position of the Government clear on this particular question that was raised out of the statement. I have not replied to any questions after the arrival of the Minister of Tourism and Civil Aviation and I have left the matter of answering questions entirely to him.

SHRI P. C. SETHI (Madhya Pradesh) 1 Sir, I would like the Leader of the House, the Minister in charge and the Government to immediately come out with a statement that the payment of Rs 5,000 which has been sanctioned to each family—which is absolutely inadequate—would be raised to Rs. I lakh. That is my first point. Secondly, I would like the Minister to come out with the details of the preliminary enquiry on the points raised by the hon. Members of this House either by four o'clock today, or, if that is not possible, latest by the 11th April.

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SHRI JANARDHANA REDDY (Andhra Pradesh): Sir, this aircraft belongs to the National Remote Sensing Agency, which falls within the purview of the Ministry of Science and Technology. I do not know how the Minister of Tourism and Civil Aviation comes into the picture. I would insist that the concerned Minister should answer the questions. Who is the Minister to answer the questions? Is it the Leader of the House or Mr. Kaushik or is it the Minister of Science and Technology, who is responsible? The Minister of Science and Technology has not been named so far. Perhaps, Prime Minister has to answer the questions. The plane belongs to the Department of Science and Technology.

> (Time Bell, rings) (Interruptions)

MR. DEPUTY CHAIRMAN: Shri Om Mehta.

SHRI OM MEHTA (Jammu Kashmir): Sir, as the House appears to be dissatisfied with the replies that have come from the Government side, I would request you that on the 9th April-on which day we will now be working-at 11 o'clock time may be fixed when hon. Members may be allowed to put supplementaries on the statement which has been made by the Minister.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : मेरा प्वाइंट ग्राफ ग्रार्डर है। मैं यह कहना चाहता हूं कि सदन की कार्यवाही के बारे में यह बिजनेस एडवाइजरी कमेटी क्या है। यह तो डिस्ट्निटव कमेटी है, एडवाइजरी नहीं। सोच समझ कर श्राप कोई फैसला करते हैं या बिना सोचे समझे ही ग्राप वहां फैसले करते हैं। दो दिन पहले श्राप ने फैसला किया था कि यह हाउस 6 भौर 11 को बैठेगा। ग्रडवानी साहब चले गए। मैं उन से कहना चाहता था कि 7 ग्रौर

11 की बैठक के अनुसार हम ने अपना श्रोग्राम बनाया। कल ग्रनाउन्स कर दिया गया कि ग्रब हाउस 9 तारीख को भी बैठेगा। यह हम लोगों से संबंधित है ग्रौर इस में हम लोगों की सुविधा का सवाल है । ग्राप कोई फैसला कीजिए, लेकिन सोच≁ समझ कर कीजिए ग्रीर उस फैसले को रोज मत बदलिए। यह क्या तमाशा है।

श्री सभापति : एडवाजरी कमेटी में सब पार्टियों के माननीय सदस्य होते हैं ग्रौर सब से सलाह करने के बाद कुछ निर्णय लिए जाते है। इसलिए उस पर श्रापत्ति करना इस समय उचित नहीं होगा । : जहां तक कि मंत्री महोदय के वक्तव्या का प्रश्न है, इस दुर्भाग्यपूर्ण घटना के बारे में माननीय सदस्यों ने कई स्रपने प्रश्न रखे हैं, कुछ ऐसे प्रश्न हैं जिनका सम्भवतः मंत्री मुद्देय अभी उत्तर न दे सकते हों। जो भी जानकारी मंत्री महोदय इकट्ठी कर लें वह सब की सब जानकारी सदन के सामने रखें जैसा कि ग्रभी ग्रोम मेहता जी ने कहा है।

SHRI PIARE LALL KUREEL PIARE LALL TALIB: This House can revise the programme. Sir, we had made our programme to go cut.

उपसभापति : एडवाइजरी का प्रतिवेदन पहले चुका है। माननीय सदस्य उस समय विचार रखते तो ग्रच्छा होता, ग्रब इस पर चर्चा करना उचित नही है।

KRISHNARAO NARAYAN ---SHRI DHULAP (Maharashtra): On a point of Order, Sir. The hon. Member used the word, while referring to the working of the Business Advisory Committee as -'Ttamasha'. It is un-parliamentary and should be expunged.

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[े] श्री उपसभापति : कुछ तमाशा चलने दीजिए।

SHRI NRIPATI RAJNAN CHOU-DHURY (Assam): Sir, before the zero hour, they raised that print and we are still with the Civil Aviation question.

MR. DEUPTY CHAIRMAN: This was concluded with my observations. Please take your seat.

SHRI NRIPATI RANJAN CHOU-DHURY: Sir, I want to say something.

MR. DEPUTY CHAIRMAN: That matter has been concluded. Message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

The Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977

SECRETARY-GENERAL : Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977, as passed by Lok Sabha at its sitting held on the 6th April, 1977."

Sir, I lay the Bill on the Table.

REFERENCE TO MISREPORTING OF THE PROCEEDINGS OF THE HOUSE BY ALL INDIA RADIO

श्री क्याम लाल यादव (उत्तर प्रदेश): मान्यवर, मैंने एक विशेषाधिकार का प्रश्न उठाने की इजाजत के लिए भ्रापको लैटर भेजाथा। यह विशेषाधिकार का प्रश्न स्राल इंडिया रेडियो में जो संसद् समीक्षा 4 अप्रैल की रात में प्रसारित की गई उसके बारे

में है। हमें दख है कि सरकार की तर्फ से भ्राल इण्डिया रेडियो को निष्पक्ष बनाने की घोषणा की गई है ग्रौर बार बार, श्राज भी सदन में कहा गया। लेकिन 4 तारीख को जो प्रसारण हम्रा वह सदन में नेता विरोधी दल के भाषण को तोड मरोड़ कर रखा गया ग्रौर उनके विरुद्ध एक ऐसा ग्रारोप प्रसारित किया जो इस सदन में किसी भी सत्तारूढ़ दल के सदस्यों ने नहीं लगाया था।

मान्यवर, उस दिन जब नेता विरोधी दल बोल रहे थे तो ती लक्ष्मणन उसमें टोकाटाकी कर रहे थे। उस पर उन्होंने कहा था--'मान्यवर, हमारे लक्ष्मण । इस स्रादरणीय सदन के वही सदस्य हैं जो, ऐसा लगता है, कि सोए रहते हैं, सोए सोए एकदम भड़क उठते हैं। उनको मान्यवर, यह भी पता नहीं था कि . . . । इस पर कि श्री सुन्दरसिंह भंडारी ने कहा-- 'उनको भंग पीने की श्रादत नहीं है। तब नेता विरोधी दल ने कहा-- भंग ग्रगर न पीते होंगे तो बिना भंग पिए मूर्छा ग्रा जाती है। श्रापके पास कोई इलाज है तो कर दीजिए।' यह तो सदन में घटना हुई श्रीर प्रसारण उसका 4 तारीख को यह किया गया —

'श्री स्त्रिपाठी के भाषण के दौरान विपक्षी सदस्यों के बीच सत्तास्ट तथा टोकाटाकी, ग्राक्षेप तथा हंसी-मजाक भी चलता रहा। एक बार उनके भाषण के दौरान डी० एम० के० सदस्य श्री लक्ष्मणन ने जब उन्हें टोका तो उन्होंने व्यंग कसा कि श्री लक्ष्मणन तो सोते हुए भी जागते रहते हैं। इस पर सदन में हसी फूट पड़ी । जनता पार्टी के सदस्य भी भला कब चकने वाले थे । एक सदस्य ने तो मजाक में यहां तक कह दिया कि तिपाठी जी ग्राप तो भंग पिये रहते हैं। परन्तू त्रिपाठी जी भी जवाब देने में न चुके। उनका कहना था कि भ्राप तो बिना भंग